

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:2427

ANSWERED ON:09.08.2010

TWO-TIER PANCHAYATI RAJ SYSTEM

Chakravarty Smt. Bijoya;Meinya Dr. Thokchom;Sugavanam Shri E.G.

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether some States are still having Two-Tier Panchayati Raj system in the country;
- (b) if so, the details thereof alongwith the steps taken for implementation of Three-Tier Panchayati Raj System in the country;
- (c) whether the Government is committed to implement uniform Panchayati Raj System in the country including tribal, hilly, backward/North Eastern areas;
- (d) if so, the details thereof and status of implementation as on date;
- (e) whether the Government has noticed any incidence of misutilisation of funds allotted to Panchayati Raj Institutions in some part of the country; and
- (f) if so, the details thereof, State-wise and the action taken in this regard?

Answer

MINISTER OF PANCHAYATI RAJ (Dr. C. P. JOSHI)

(a) to (d): Where Part IX of the Constitution applies, States are required to constitute Panchayats at Village, Intermediate and District levels, except the States having a population of less than 20 lakhs, which may not constitute a Panchayat at Intermediate level. Two tiers Panchayati Raj system is in existence in the States/UTs of Dadra & Nagar Haveli, Daman & Diu, Goa, Lakshadweep, Manipur, Puducherry and Sikkim. As per Article 243 (M) of the Constitution, States of Nagaland, Manipur, Mizoram, Sixth Schedule Areas and hill areas of Manipur are exempted from application of Part-IX of the Constitution. J&K has its own Panchayati Raj Act. Elections are yet to be held to Panchayats in J&K as well as the State of Jharkhand.

(e) & (f): As Panchayat is a State subject, complaints including those relating to mis-utilization of funds are forwarded to the respective States for appropriate action at their level.